MR. SPEAKER: I have been trying to see whether he comes to the House today. I did not see him yestenday or today.

SHRI PILOO MODY: We must arm you with powers to summon the Ministers.

(स्ववदान)

13.15 hrs.

PAPERS LAID ON THE TABLE

REVIEW, ANNUAL REPORT & ACCOUNTS OF INDIAN PETROCHEMICAL CORPORATION FOR 1971-72

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI DALBIR SINGH): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- Review by the Government on the working of the Indian Petrochemicals Corporation for the year 1971-72.
- (2) Annual Report of the Indian Petrochemicals Corporation Limited, for the eyear 1971 72 alongwith the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 4850/73].

13,151 hrs.

PUBLIC ACCOUNTS COMMITTEE

EIGHTY-FIFTH AND EIGHTY-SIXTH
REPORTS

SHRI SEZHİYAN (Kumbakonam): I beg to present the following Reports of the Public Accounts Committee:—

- Eighty-fifth Report on Report of the Comptroller and Auditor General of India for the year 1970-71—Union Government (Posts and Telegraphs).
- (2) Eighty-sixth Report on Audit Report (Civil), 1970 and Reports of the Comptroller and Auditor General of India for the years 1969-70 and 1970-71, Central Government (Civil) relating to Ministry of Education and Social Welfare.

(Interruptions)

MR. SPEAKER: Mr. Mohanty how can you get up abruptly without giving me notice? There is no notice from you I am calling the Members at item 5. Don't interrupt me, please. (Interruptions)

I am not allowing Shri Mohanty.

Shri Amrit Nahata. He is not here. Dr. Kailas.

COMMITTEE ON PUBLIC UNDER-TAKINGS

REPORT, MINUTES AND THIRTY-SIXTH REPORT

DR. KAILAS (Bombay South): I beg to present the following Reports and Minutes of the Committee on Public Undertakings:—

- (i) Twenty-eigth Report on Indian Airlines.
 - (ii) Minutes of the sittings of the Committee relating to the above Report.

Undertakings Reports

(2) Thirty-sixth Report regarding action taken by Government on the recommendations contained in their Sixteenth Report on Oil and Natural Gas Commission.

श्री घटल बिहारी वाजपेयी (भ्वालियार): घ्रध्यक्ष जी, इसमे श्रीमती स्ठप गया है।

क्या भ्राप का कार्यालय लिंग भी बदल सकता है।

म्राप्यक्त महोदय यह गलत लिखा गयाहै, करिजेण्डम ग्रागयाहै। ग्रबद्दम को दृहस्त कर दियागयाहै।

श्री सथु लिसये (बांका) : प्रध्यक्ष महोदय, इस सदन की कार्यवाही के बारे में मैं झाप से एक बात जानना चाहता हुं। कल से मैं देख रहा हूं कि यहां पर न प्रधान मंत्री मौजूद रहती हैं और न कैविनेट के सदस्य मौजद रहते हैं। यह सदन की गरिमा का सवाल है। एक दिन झाप इस सदन को स्थित कर, एडजार्न कर के घर चले जाएं। सदन की गरिमा की रक्षा करने का काम झाप का है। प्रधान मंत्री सदन का अपमान कर रहीं हैं, इसलिए आ। एक दिन सदन को बन्द रिक्रिये.....

श्रद्धाल महोत्तय: मिनिस्टर भी मौजद श्रे ग्रीर प्रधान मंत्री भी मौजद थीं।

भी मथुलिनथं : प्रश्नोत्तर काल में श्रीर "जोरो ग्रवर" में उनकी सदन में उपस्थिति श्रत्यावश्यक है।

श्री वतंत साठे (श्रकोला) : गरिमा की चिंता करने वालों को इस भवन में गर्भी पैदा नहीं करनी चाहिए।

यदि इतनी चिन्ता करें तो बहुतः महरबानी होगी । Rule 377

SHRI SURENDRA MOHANTY (Kendrapara): I want to say something.

MR. SPEAKER: If you want to say something I should receive some notice; in the morning, of the notices received, I picked up only two. Please do not get up abruptly. Shri Phool Chand Verma has got some trouble. I picked up his notice and that of Shri Shivnath Singh. I cannot promise. But, I shall see to it. Don't commit me.

13.20 hrs.

MATTERS UNDER RULE 377

(i) Alleged Misbehaviour by Police Officials of Madhya Pradesh with a Member

श्री फूलचन्द वर्मा (उज्जैन) : ग्रध्यक्ष महोदय, मैंने विशेषाधिकार के . . : (अ्यवधान)

भी मधु लिमये (बांका): जब संसद् चल रही है तो प्रधान मंत्री क्या कर रही हैं ?

क्षंड्यक महोदय: प्रधान मंत्री का हर वक्त यहां बैठे रहना जरुरी है क्या ? ग्राज प्रधान मंत्री यहां सारे वक्त बैठी रही है लेकिन यह कोई जरुरी भी नहीं है कि जब उनका कोई बिजनेस न हो तो भी खाहमखाह बैठी रहें।

श्री फूलचन्द वर्मा : ग्रध्यक्ष महोदय, मैंने विगेनाश्चिकार के उल्लंघन की सूचना धापको दो है । मैं अने साथियों सहित दिनांक 13-4-73 को शान्ति पूर्वक प्रदर्शन करते हुए जिलाबन्दी तोड़ने हेतु गोपाल पुर-बोरदा वैरियर, जिला देवास, मध्य प्रदेश पर जा